



HUMAN RIGHTS NEWSLETTER

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Statutory Full Commission Meeting

The National Human Rights Commission, NHRC, India organized Statutory Full Commission meeting of all its deemed Members and Chairpersons of the seven National Commissions on 10th March, 2021. The objective was to identify mechanism to check human rights violation and share best practices to work on a joint strategy for the promotion and protection of human rights of various sections of society.

Addressing the meeting, Mr. Justice P.C. Pant, Member, NHRC urged all deemed Members of the NHRC to suggest human rights issues on which, the Commission could undertake research in the coming years to protect the rights of the marginalized section of the society, who are facing various hardships due to uneven economic prosperity amongst the citizens of the country. He said that there is a need to work in synergy to identify bottlenecks and failures impeding their growth and



NHRC Members, Mr Justice P.C. Pant, Mrs Jyotika Kalra and Dr D.M. Mulay, Secretary General, Mr. Bimbardhar Pradhan and sr. officers participating in the online meeting

contribute to their well-being.

NHRC Member, Mrs. Jyotika Kalra, giving an insight into the complaint disposal by the Commission, emphasized the interest shown by so many organizations for conducting research on various human rights issues in response to the NHRC's invitation for expression of interest.

NHRC Member, Dr. D.M. Mulay

said that there is a need to hold discussions among the Members of the Statutory Full Commission more frequently to develop a common narrative for the promotion and protection of human rights. Earlier, Mr. Bimbardhar Pradhan, Secretary General, NHRC, highlighting the various works of the Commission, said that it has issued 12 COVID-19 related advisories aimed at taking

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"The best way to find yourself is to lose yourself in the service of others"
— Mahatma Gandhi

care of different vulnerable sections of society. He said that despite the constraints caused by the COVID-19 pandemic related restrictions, the NHRC continued to work for the promotion and protection of human rights and disposed sixty-eight thousand complaints during Feb, 2020 to Feb, 2021.

Mr. Harsh Chauhan, Chairperson, National Commission for Scheduled Tribes said that there is a need to understand the differences between the ideal and real situations on the ground and emphasized the need for quality research to help formulate better policies and programmes.

Mr. Atif Rasheed, Vice Chairperson, National Commission

for Minorities, highlighting the recent outreach programmes of the Commission, stressed the need for a pan India collaboration among the Statutory Commission Members.

Dr. Bhagwan Lal Sahni, Chairperson, National Commission for Backward Classes said that a sizable number of inmates in the Indian Prisons are from backward communities. Therefore, more focus is required on the awareness, health and education of the backward communities.

Mr. Priyank Kanoongo, Chairperson, NCPCR told how they have conducted social audits of all the child care institutions and have asked for the action taken reports from

States. He also talked about the new cell for children in J&K and Ladakh.

Mrs. Shakuntala Doley Gamlin, Secretary, DEPwD said that there are 21 types of disabilities, the need of the hour is to formulate early intervention care and better rehabilitation policies. The lack of disabled friendly accessibilities to public places continues to be a point of concern.

Senior officers of NHRC and various National Commissions attended the online meeting. Many suggestions came up during the discussions to explore how best the Statutory Full Commission Members can jointly expand the outreach of human rights protection and promotion mechanism.

Meeting of NHRC and SHRCs

The National Human Rights Commission, NHRC India, organized an online meeting with the State Human Rights Commission, SHRCs on 19th March, 2021. Inaugurating it, Mr. Justice P.C. Pant, Member, National Human Rights Commission, NHRC, India today said that it is a matter of concern that there are unfilled vacancies in the NHRC and SHRCs. Arunachal Pradesh, Nagaland and Mizoram states are yet to establish State Human Rights Commission. NHRC Member, Mrs. Jyotika Kalra, Secretary General, Mr Bimbadhar Pradhan, Chairpersons and Members of SHRCs and senior officers were present.

Justice Pant also said that the definition and punishment for offence of violation of human rights needs to be incorporated in the Protection of Human Rights Act, PHRA and the procedure of trial of such an offence is also to be clarified. Absence of this is creating problems for Human Right Courts, established in various States



NHRC Members, Mr Justice P.C. Pant and Mrs. Jyotika Kalra, Secretary General, Mr. Bimbadhar Pradhan and sr. officers participating in the NHRC-SHRCs online meeting

under the Act. He said that he had raised this issue last year also, but, unfortunately, PHR Act still remains un-amended till date on this aspect.

Justice Pant said that the National and State Human Rights Commissions have a vital role in promoting and monitoring

the effective implementation of international human rights standards thereby enabling Governments to fulfil their constitutional and international obligations.

Prior to this, Mr. Bimbadhar Pradhan, Secretary General, NHRC said that the Commission has taken

several initiatives to collaborate with SHRCs including linking them with its HRCnet portal for complaint management. 20 SHRCs are already on-board the HRCnet portal to help create a synergy among the human rights institutions for better promotion and protection of human rights. He urged the SHRCs of Telangana, Andhra Pradesh, Gujarat, Himachal Pradesh and Jharkhand also to join the HRCnet portal.

Several important suggestions emerged in the meeting, which was divided into three thematic sessions focusing on COVID-19 management and related activities by the NHRC and SHRCs, best practices, disaster management -climate change &

future strategies, management of complaints especial emphasis on police atrocities. Some of the important suggestions emerged during the open discussions are as follows:

- Every SHRC should have atleast one woman Member;
- Uniformity of compensation was emphasized;
- The contact details of the SHRCs to be made public and also available in each police station;
- SHRCs should hold video conferences with the District Collectors for the implementation of the 12 COVID-19 related NHRC advisories;
- Make Protection of Human Rights Act more powerful and effective
- Appoint nodal officers to act as focal point
- The SHRCs should upload the complaints and the cases on the HRCnet portal to check the duplication of cases;
- Justice Mathur report needs to be implemented to strengthen human rights mechanism at State level; and
- Best practices of NHRC and SHRCs need to be exchanged for strengthening human rights protection mechanism

Meeting of the NHRC Sub-Committee on CEDAW

The National Human Rights Commission, NHRC, India organized the seventh and eighth meetings of the NHRC Sub-Committee on Convention of the Elimination of all forms of Discrimination Against Women (CEDAW) on 2nd March, 2021 and 30th March, 2021 respectively. Mrs. Jyotika Kalra, Member, NHRC chaired these meetings. The aim was to discuss CEDAW Article-12 (Health) and Article-14 (Women in Rural Areas).

Sub-Committee members including Dr. Indu Agnihotri, Special Monitor on Women, NHRC; Dr. Manoj Kumar Sinha, Director & Professor, Indian Law Institute; Dr. Charu Wali Khanna, Ex-Member, National Commission for Women; and Ms. Asha Kowtal, Gen. Secretary, All India Dalit Mahila Adhikar Manch (AIDMAM), participated in



NHRC Member, Mrs Jyotika Kalra chairing the meeting

these meetings. Mrs. N B Sarojini, SAMA, and Dr. Rajesh Kumari, AIIMS, were the two special invitees for the seventh meeting of the Sub-Committee.

Representatives from NHRC also attended the meeting, including

Mr. Bimbardhar Pradhan, SG; Mrs. Anita Sinha, JS (P&T), Dr. M.D.S. Tyagi, JD(R); Dr. Seemi Azam, RO; Ms. Atishya Kumar, JRC; Ms. Chandrali Sarkar, JRC; and Ms. Diana Thomas, JRC.

NHRC All India Moot Court Competition

The National Human Rights Commission, NHRC, India organized and 'All India Moot Court Competition' in collaboration with

Dr. Ambedkar Government Law College Puducherry from 12th to 14th March, 2021. The theme was "cases concerning surrogacy". Dr.

Dnyaneswar Manohar Mulay, Member, NHRC inaugurated the competition at Dr. Ambedkar Government Law College, on 12th

March, 2021. Mr. Justice S. Baskaran, Chairperson, Tamil Nadu State Human Rights Commission and other dignitaries were present.

27 teams participated in 20 preliminary rounds on 13th March, 2021. Out of this, 8 teams qualified for quarter-final and thereafter 4 for the Semi-final round. The final round was held on 14th March, 2021. Mr. Justice G. R. Swaminathan, Judge, Madras High Court, Mr. Justice B.

Pugalendhi, Judge, Madras High Court, and Prof. Dr. V. Vijyakumar, Vice-Chancellor, National Law Institute University, Bhopal, presided over the proceedings of the final round.

The first prize of Rs. 30,000/- was won by the 3 member team of Saveetha the School of Law, Chennai. The second prize of Rs. 20,000/- went to Government Law College, Vellore. The Best Memorial award of

Rs. 5,000/- was given to the School of Law, Christ Deemed University, Bangalore. The Best Male Counsel and the Best Female Counsel awards of Rs. 5,000/- each were won by Madhu Balaji S & Mohamed Sajid Azimathul of Saveetha School of Law, Chennai/School of Excellence, The Tamil Nadu Dr. Ambedkar Law University, Chennai and Marshiya. M of Dr. Ambedkar Government Law College, Pattaraipumbudur.

NHRC Commissions Research Studies on the Five Key Issues of Human Rights to be Completed within a Year

The National Human Rights Commission, NHRC, India, has commissioned research projects on five key issues of human rights. Out of these, one is to be completed in nine months and the four by the end of this year. The details are as follows-

1. The research project on "Inclusive Education of Persons with Disabilities in Punjab: Prospects and Challenges" has been entrusted to the Punjab University, Patiala (Punjab) with Dr. Kiran Kumari, Assistant Professor as the Principal Investigator. The total duration of the research project including submission of the final report is 9 months.
2. The research project on "Food and Nutritional Security among Scheduled Castes and Scheduled Tribes: Evidences from three

Indian States" has been entrusted to the Central University of Himachal Pradesh with Dr. Amit Kumar Basantaray as the Principal Investigator and Dr. Singh as the Co-Investigator.

3. The research project titled 'Study on the extent of cyber exploitation and safety of children in Kerala' has been entrusted to Bharata Mata College, Kochi with Dr. Elsa Mary Jacob, Assistant Professor, as the Principal Investigator of the project.
4. The research project titled 'Substance Abuse and Mental Health Issue among the LGBT Community in India: A Study of Inter-Relationship between Mental Health Disorders and Stress, Coping, Perceived Social Support, Occupation and Religiosity' has been entrusted

to AIIMS, Bhubaneswar, with Dr. Susanta Kumar Padhy, Additional Professor and Head of Department, as the Principal Investigator of the project.

5. The research project titled 'Women's Falling Participation in Labour Force in India: A Ground Level Investigation into Factors and Obstacles in Bihar, Madhya Pradesh and Telangana' has been entrusted to the BITS Pilani, Hyderabad, with Dr. Rishi Kumar, Assistant Professor, Department of Economics and Finance, as the Principal Investigator and Dr. Sudatta Banerjee, Assistant Professor and Head of the Department, and Dr. Archana Srivastava, Assistant Professor, Dr. Swati Alok, Assistant Professor, as the Co- Principal Investigators of the project.

NHRC Approves a Research Study on Social Security and Health Rights of Migrant Workers in India

The NHRC, India approved the findings of its sponsored research study on "A Study on Social Security and Health Rights of Migrant Workers in India" on 1st March 2021.

The research project was given to the Kerala Development Society, Delhi on 18th October 2019.

The study through its 7 objectives aimed at examining the

discrimination and impediment faced by migrant workers in accessing social security and health rights; The details may be seen at website: www.nhrc.nic.in.

NHRC Approves a Research Study on Vulnerability, Legal Protection and Work Condition of Domestic Workers

The Commission has approved the findings of the research project

on "Vulnerability, legal protection and work condition of Domestic

workers" on 23rd March, 2021. This study was entrusted to the Jagannath

International Management School (IIMS), New Delhi on 20th November 2019.

The study through its 5 objectives aimed at studying the working conditions of the domestic workers

and to classify the type of problems/ insecurities faced by them. The details at website: www.nhrc.nic.in.

Important Interventions

Allegation of exponential increase in the incidents of crime against women in Rajasthan

The National Human Rights Commission, NHRC, India has taken cognizance of complaints alleging that there has been an exponential increase in the incidents of crime against women in Rajasthan. Allegedly, 80,000 cases were registered in the State pertaining to

the crime against women in the last one year. Out of which more than 12,000 are the rape cases.

The Commission has observed that the allegations and the incidents appear to be serious in nature indicating violation of human rights. It is the cardinal duty of the State to protect the rights of the women and punish the perpetrators without fail.

Accordingly, it has issued notices to the Chief Secretary, and the Director General of Police, Rajasthan directing them to enquire into the specific incidents and submit an Action Taken Report mentioning each of the incidents to the Commission. They shall also inform the Commission about the steps being taken for the safety and security of women in the State.

NHRC Summons the Delhi Urban Development Secretary in a Case of Death in Sewer Cleaning

The National Human Rights Commission, NHRC India, having not received requisite reports and the proof of payment of Rs. 10 Lakh in a case of a death in sewer cleaning, has issued summons to the Secretary, Department of Urban Development, Govt. of NCT of Delhi to appear before it in person on 3rd May, 2021 with the requisite reports.

It has further emphasized that non-submission of the report may attract an offence U/s 175/176 of IPC and initiation of criminal proceedings U/s 175/ 176 IPC, as well as under Rule 10 & 12 of Order XVI of Civil Procedure Code for wilful omission to produce documents and information. In case, the report is received in the Commission a week prior to

the scheduled date, the personal appearance of the officer shall stand dispensed with.

The incident had happened in Vaishali Extension, Dabri, Delhi on the 14th September, 2018 and the Commission had registered the case on the basis of a complaint dated 18th September, 2018 by Safai Karamchari Aandolan, an NGO.

NHRC Reiterates its Recommendations to the Govt. of Uttar Pradesh in a Case of Gang Rape

The National Human Rights Commission, NHRC, India has asked the Govt. of Uttar Pradesh to submit the proof of payment to the victim of a gang rape in district Moradabad, which it had sanctioned on the recommendations of the Commission but apparently not released. The Commission, reiterating its recommendations on

23rd February, 2021, has called for a compliance report within four weeks on the following:

- i. Ensure deployment of lady police officers in all police stations, and share a list of police stations where there is no lady police officer;
- ii. Take disciplinary action against the erring police officers;

- iii. Register case u/s 166A IPC against police personnel, who did not register case on allegation of rape.

The Commission had registered the case on the basis of a complaint that the victim was made to wait till midnight at a police station but no FIR was registered.

Suo Motu Cognizance

The Commission took suo motu cognizance in 3 cases of alleged

human rights violations reported by media during March, 2021 and issued

notices to the concerned authorities for reports. Summary of the cases is

as follows:-

**False implication
(Case No. 8304/24/22/2021)**

The media reported on 23rd March, 2021 that ten people including the brother of the owner of a dhaba and eight customers were falsely implicated and arrested in Etah district of Uttar Pradesh following the dispute over non-payment of the food bill by the two policemen.

The Commission has issued a notice to the Director General of Police, Uttar Pradesh calling for a report in the matter. Keeping in view that the persons reportedly arrested by the police were lodged in the judicial custody, the Commission also directed that a copy of these proceedings be sent to the Member

Secretary, Uttar Pradesh State Legal Aid Services Authority to ensure free legal aid to them, if not provided.

**Non-payment of pension
(Case No. 302/34/0/2021)**

The media reported on 2nd March, 2021 that the funds became a bone of contention between the Centre and the Government of Jharkhand for a considerable period resulting in denial or delayed payment of financial assistance under various schemes, including the old age pension and COVID relief payments under the Pradhan Mantri Gharib Kalyan Yojana, PMGKY in the State.

The Commission has issued notices to the Government of Jharkhand through its Chief Secretary and Union Ministry of Social Justice

and Empowerment through its Secretary.

**20 Years after conviction, charges found wrong in a rape case.
(Case No. 6726/24/47/2021)**

The media reported on 2nd March, 2021 that the Allahabad High Court declared a man innocent twenty years after his conviction in a rape case. The Commission has issued notices to the Chief Secretary and Director General of Police, Uttar Pradesh calling for a detailed report in the matter. The report must include the action taken against the public servants responsible in this case and steps taken for the relief and rehabilitation of the victim to compensate up to some extent for the trauma, mental agony and social stigma he has suffered during these years.

Cases of Human Rights Defenders

The Commission registered 3 cases of alleged harassment of Human Rights Defenders, during the month of March, 2021. Summaries of these cases are as under:-

**Police Highhandedness
Case No. 537/25/9/2021-WC**

The complainant has alleged that she as well as other members of her group were manhandled/ beaten by the Officer-in-Charge of the Shyampur Police Station, District-Howrah, West Bengal when she had gone there with a request to release a student of Class XI, who allegedly had been falsely implicated in a Case No. 92/20 registered U/S 376 (A) (B)/448/323/325/354/506/34 IPC read with S.6 of POCSO Act.

The Commission took cognizance in the matter on 08th March, 2021 and

directed to transmit a copy of the complaint to the Commissioner of Police, Howrah, West Bengal, calling for a report in the matter.

**False Implication and Torture
Case No. 522/19/2021**

Allegedly, one Human Rights Defender Shiv Kumar was abducted, illegally detained/ arbitrarily arrested and subjected to custodial torture from 16th February, 2021 to 22nd February, 2021 and in police remand by the Crime Investigation Agency, Sonipat and Police of the Kundli Police Station, Sonipat, Haryana.

The Commission took cognizance of the matter on 09th March, 2021 and directed to transmit a copy of the complaint to the Superintendent of Police, Sonipat, Haryana, calling for a report in the matter.

**False Implication
Case No. 637/22/31/2021**

Allegedly three persons were implicated, by the Tamil Nadu police in false charges including under the Unlawful Activities Prevention Act (UAPA), and were arrested on 07th February, 2021 from Deevattipatti, Salem, Tamil Nadu, without following the due procedure of Law. However, they were sent to judicial custody by the Court. It has been stated in the complaint that the victims had attended funeral of an alleged Maoist on 14th November, 2019, where allegedly pro-Maoist slogans were raised.

The Commission took cognizance in the matter on 11th March, 2021 and directed to transmit a copy of the complaint to the Commissioner of Police, Salem, Tamil Nadu, calling for a report in the matter.

Recommendations For Relief

A part from a huge number of cases taken up daily, 31 cases were taken up by Full Commission and 108 cases by Double Bench in March, 2021. The Commission recommended monetary relief amounting to a total of Rs. 19,9,75,000/- for the victims or their NoK, where it found that public servants had either violated human rights or been negligent in protecting them. *The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:*

S. No.	Case No.	Nature of Case	Amount (in Rs.)	Authority
1	1004/1/20/2017-JCD	Custodial Death (Judicial)	300000	Andhra Pradesh
2	1126/1/17/2017-JCD	Custodial Death (Judicial)	100000	Andhra Pradesh
3	2/1/4/2018-JCD	Custodial Death (Judicial)	100000	Andhra Pradesh
4	3/2/11/2019-JCD	Custodial Death (Judicial)	200000	Arunachal Pradesh
5	295/3/8/2019-JCD	Custodial Death (Judicial)	300000	Assam
6	1353/4/9/2017-JCD	Custodial Death (Judicial)	350000	Bihar
7	1612/4/30/2018-JCD	Custodial Death (Judicial)	300000	Bihar
8	3073/4/27/2018-JCD	Custodial Death (Judicial)	300000	Bihar
9	3201/4/23/2018-JCD	Custodial Death (Judicial)	300000	Bihar
10	551/4/26/2017-JCD	Custodial Death (Judicial)	500000	Bihar
11	12/27/0/2017-JCD	Custodial Death (Judicial)	300000	Chandigarh
12	1857/7/6/2017-JCD	Custodial Death (Judicial)	300000	Haryana
13	2157/7/9/2017-JCD	Custodial Death (Judicial)	300000	Haryana
14	2650/7/10/2018-JCD	Custodial Death (Judicial)	300000	Haryana
15	651/10/28/2017-JCD	Custodial Death (Judicial)	300000	Karnataka
16	543/11/8/2017-JCD	Custodial Death (Judicial)	300000	Kerala
17	1096/13/14/2019-JCD	Custodial Death (Judicial)	200000	Maharashtra
18	1704/13/17/2016-JCD	Custodial Death (Judicial)	300000	Maharashtra
19	392/13/21/2019-JCD	Custodial Death (Judicial)	200000	Maharashtra
20	26/17/1/2017-JCD	Custodial Death (Judicial)	300000	Nagaland
21	4921/18/11/2018-JCD	Custodial Death (Judicial)	300000	Odisha
22	2831/20/7/2016-JCD	Custodial Death (Judicial)	400000	Rajasthan
23	1774/22/13/2017-JCD	Custodial Death (Judicial)	300000	Tamil Nadu
24	14751/24/18/2019-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
25	15819/24/33/2018-JCD	Custodial Death (Judicial)	200000	Uttar Pradesh
26	35188/24/63/2017-JCD	Custodial Death (Judicial)	375000	Uttar Pradesh
27	4013/24/71/2019-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
28	1009/25/17/2019-JCD	Custodial Death (Judicial)	200000	West Bengal
29	1156/25/8/2017-JCD	Custodial Death (Judicial)	300000	West Bengal
30	680/25/19/2019-JCD	Custodial Death (Judicial)	200000	West Bengal
31	5/17/1/2016-PCD	Custodial Death (Police)	350000	Nagaland
32	39/23/0/2017-PCD	Custodial Death (Police)	300000	Tripura
33	13/30/0/2017-AD	Alleged Custodial Deaths in Police Custody	300000	Delhi
34	877/34/23/2017-AD	Alleged Custodial Deaths in Police Custody	300000	Jharkhand

S. No.	Case No.	Nature of Case	Amount (in Rs.)	Authority
35	928/1/10/2019	Inaction by the State /Central Govt. officials	200000	Andhra Pradesh
36	763/12/8/2018	Inaction by the State /Central Govt. officials	300000	Madhya Pradesh
37	2083/13/16/2017	Inaction by the State /Central Govt. officials	300000	Maharashtra
38	2549/18/17/2019	Inaction by the State /Central Govt. officials	200000	Odisha
39	20396/24/28/2019	Inaction by the State /Central Govt. officials	200000	Uttar Pradesh
40	37130/24/33/2017	Inaction by the State /Central Govt. officials	800000	Uttar Pradesh
41	37130/24/33/2017	Inaction by the State /Central Govt. officials	800000	Uttar Pradesh
42	711/30/7/2019	Custodial Torture	50000	Delhi
43	1793/20/2/2017	Custodial Torture	100000	Rajasthan
44	2177/20/9/2018	Custodial Torture	200000	Rajasthan
45	369/3/13/2015-ED	Death in Police Encounter	600000	Assam
46	1/33/1/2016-ED	Death in Police Encounter	200000	Chhattisgarh
47	12/17/5/2018	Death in Police Firing	300000	Nagaland
48	3542/18/30/2019	Death due to Electrocution	350000	Odisha
49	2108/7/16/2017	Atrocities by Custom/Excise/Enforcement/ Forest/Income-Tax Deptt., Etc. of Central/State Govts.	200000	Haryana
50	514/11/3/2017	Atrocities on SC	250000	Kerala
51	1767/22/36/2019	Atrocities on SC/ST (By Police)	50000	Tamil Nadu
52	784/30/8/2017	Failure in Taking Lawful Action	100000	Delhi
53	1483/20/2/2018	Failure in Taking Lawful Action	25000	Rajasthan
54	372/24/37/2018	Failure in Taking Lawful Action	100000	Uttar Pradesh
55	2544/4/16/2017	False Implications	200000	Bihar
56	34115/24/6/2017	False Implications	300000	Uttar Pradesh
57	2740/30/6/2017-WC	Sexual Harassment at Workplace (Govt. offices)	25000	Delhi
58	1294/34/8/2018-WC	Sexual Harassment at Workplace (Govt. offices)	150000	Jharkhand
59	1029/7/22/2017	Sexual Harassment/Unnatural Offence	300000	Haryana
60	28734/24/68/2018-WC	Abduction, Rape And Murder	200000	Uttar Pradesh
61	2371/12/38/2018-WC	Rape	100000	Madhya Pradesh
62	10862/24/14/2019	Abuse of Power	200000	Uttar Pradesh
63	19778/24/20/2020	Abuse of Power	50000	Uttar Pradesh
64	1412/1/7/2014-AF	Arbitrary Use of Power	500000	Telangana
65	881/19/19/2018	Unlawful Detention	50000	Punjab
66	16413/24/48/2019	Unlawful Detention	50000	Uttar Pradesh
67	38718/24/36/2017-WC	Dowry Death or their Attempt	100000	Uttar Pradesh
68	3028/4/27/2018-DH	Custodial Death in Juvenile Home	300000	Bihar
69	380/33/0/2019	Educational Institutions/ Technical Institutions (Govt./Pvt.)	200000	Chhattisgarh
70	34513/24/69/2017-WC	Indignity of Women	150000	Uttar Pradesh
71	582/33/11/2018	Neo Natal Death	100000	Chhattisgarh
72	996/20/14/2016	Public Health Hazards	1800000	Rajasthan
73	28274/24/54/2017	SC/ST	200000	Uttar Pradesh

Payment of Relief on NHRC Recommendations

The Commission closed 49 cases on receipt of compliance reports from different public authorities, furnishing proof of payment, it has recommended an amount of total Rs. 1,11,45,000/- to the victims of human rights violations or their next of kin. The specific details of these cases, closed in March, 2021, can be downloaded from the NHRC website by logging the case number given in the table below:

S. No.	Case No.	Nature of Case	Amount (in Rs.)	Authority
1	3/2/11/2019-JCD	Custodial Death (Judicial)	200000	Arunachal Pradesh
2	3933/4/11/2016-JCD	Custodial Death (Judicial)	500000	Bihar
3	2290/7/11/2017-JCD	Custodial Death (Judicial)	450000	Haryana
4	1387/34/6/2016-JCD	Custodial Death (Judicial)	375000	Jharkhand
5	392/13/21/2019-JCD	Custodial Death (Judicial)	200000	Maharashtra
6	235/20/7/2016-JCD	Custodial Death (Judicial)	150000	Rajasthan
7	25806/24/48/2015-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
8	3078/24/51/2016-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
9	38603/24/7/2016-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
10	1747/35/6/2016-JCD	Custodial Death (Judicial)	100000	Uttarakhand
11	848/25/15/2015-JCD	Custodial Death (Judicial)	300000	West Bengal
12	785/19/1/2016-PCD	Custodial Death (Police)	500000	Punjab
13	711/30/7/2019	Custodial Torture	50000	Delhi
14	87/4/26/2014-WC	Gang Rape	200000	Bihar
15	1638/30/5/2017-WC	Gang Rape	200000	Delhi
16	1385/7/5/2017-WC	Gang Rape	500000	Haryana
17	969/13/33/2017-WC	Gang Rape	300000	Maharashtra
18	26074/24/14/2013-WC	Gang Rape	100000	Uttar Pradesh
19	2371/12/38/2018-WC	Rape	100000	Madhya Pradesh
20	741/47/11/2017-WC	Rape	100000	Uttar Pradesh
21	388/1/21/2012-WC	Rape of SC	100000	Andhra Pradesh
22	2740/30/6/2017-WC	Sexual Harassment At Workplace (Govt. offices)	25000	Delhi
23	89/8/2/2018	Sexual Harassment/Unnatural Offence	250000	Himachal Pradesh
24	12184/24/47/2017-WC	Abduction, Rape And Murder	100000	Uttar Pradesh
25	28734/24/68/2018-WC	Abduction, Rape And Murder	200000	Uttar Pradesh
26	138/3/9/2018-AR	Alleged Custodial Rape In Police Custody	300000	Assam
27	3135/30/6/2018	Failure in Taking Lawful Action	20000	Delhi
28	1483/20/2/2018	Failure in Taking Lawful Action	25000	Rajasthan
29	321/36/10/2017	Failure in Taking Lawful Action	200000	Telangana
30	372/24/37/2018	Failure in Taking Lawful Action	100000	Uttar Pradesh
31	4/29/1/2016	Abuse of Power	100000	Daman & Diu
32	1299/34/23/2016	Abuse of Power	100000	Jharkhand
33	23768/24/56/2018	Abuse of Power	150000	Uttar Pradesh
34	42837/24/77/2016	Abuse of Power	50000	Uttar Pradesh

S. No.	Case No.	Nature of Case	Amount (in Rs.)	Authority
35	1356/34/4/2017	Inaction by the State /Central Govt. officials	100000	Jharkhand
36	2218/18/6/2018	Inaction by the State /Central Govt. officials	300000	Odisha
37	1283/20/23/2018	Inaction by the State /Central Govt. officials	500000	Rajasthan
38	11436/24/25/2018	Inaction by the State /Central Govt. officials	100000	Uttar Pradesh
39	99/6/27/2017	Inaction by the State/Central Govt. officials	200000	Gujarat
40	54/33/5/2017	Irregularities In Govt. hospitals/Primary Health Centres	100000	Chhattisgarh
41	8486/18/7/2016	Malfunctioning of Medical Professionals	300000	Odisha
42	14923/24/18/2018	Malfunctioning of Medical Professionals	200000	Uttar Pradesh
43	2911/30/7/2018	Non-Payment of Pension/Compensation	100000	Delhi
44	30160/24/30/2017-AD	Alleged Fake Encounters	500000	Uttar Pradesh
45	978/12/43/2013	Atrocities on SC	500000	Madhya Pradesh
46	1703/25/22/2019	Atrocities on ST	200000	West Bengal
47	1680/18/10/2018	Children	800000	Odisha
48	380/33/0/2019	Educational Institutions/ Technical Institutions (Govt./Pvt.)	200000	Chhattisgarh
49	36571/24/59/2016	Victimisation	100000	Uttar Pradesh

Success Stories

In many cases, the Commission received compliance reports from the respective state authorities. Summaries of some these cases are as under:

Death of an Under Trial Prisoner (Case No. 3933/4/11/2016-JCD)

This case pertains to the death of an Under Trial Prisoner, Govardhan Bhokta (24 years), in the Central Jail, Gaya, Bihar. On perusal of the reports received, the Commission observed that the Executive Magistrate, Sadar, Gaya, Bihar, who conducted Magisterial Enquiry into the matter, had concluded that the deceased died due to serious illness and excessive bleeding from the wound.

Considering opinion of the medical expert that the inmate died due to medical negligence, the Commission observed that the State was held vicariously liable to compensate for victim death in custody and hence, monetary

compensation of Rs. 5,00,000/- was recommended to next of kin of the deceased prisoner, which was paid by the Government of Bihar.

Rape in Govt School (Case No. 89/8/2/2018)

The complainant alleged that two minor girls studying at the Govt. School in Chamba District in Himachal Pradesh were raped by the peon of the school and intimidation of the victims by the accused of dire consequences and inaction by the concerned authorities.

The Commission, on the basis of the material on record, observed that in such a sensitive and serious matter, concerned Central Head Teacher (CHT) of the school was negligent. It held that victims should also be compensated for violation of their human rights by the public servants. Accordingly, the Government of Himachal Pradesh was recommended to pay Rs. 1,25,000/- to the victim

girls, which it paid.

Death of a student (Case No. 380/33/0/2019)

A complaint was received that a Class-XII student of Kendriya Vidyalaya died while doing the activities in Swasth Bharat Swasth Bachche Abhiyan in the school. The Principal Secretary, Department of School Education, Chhattisgarh, submitted that the Kendriya Vidyalaya Sangthan has sanctioned an amount of Rs. 3 Lakh as compensation to the next of kin of the deceased boy.

The Commission while considering the facts and circumstance of the case observed that the amount of Rs.3 Lakh was grossly inadequate for the loss of a precious life and recommended payment of an additional amount of Rs.2 Lakh more, which was paid by the Kendriya Vidyalaya Sangthan.

From Investigation Files

The Investigation Division of the Commission disposed of 343 files relating to 225 judicial custodial deaths, 18 police custodial deaths, 52 encounter deaths, 02 spot enquiries and 46 fact finding cases. This column carries a story unfolding an intricate case of human rights violations leading to a diametrically opposite revelation to prima facie claims and findings after investigations by the NHRC team.

Police torture leads to death of a person in custody.

(Case No. 29616/24/54/2017-ED)

This case pertains to the

death of one Tulsiram Maurya on 24th September, 2017, while in the custody of PS Kadar Chowk, Distt. Badaun, Uttar Pradesh.

After enquiry, the Commission's team reported that it cannot be ruled out that the prisoner sustained injury during the police custody. The police version did not inspire confidence. The midnight registration of cross NCR, medical conducted in the night & immediate conversion of NCR into cross FIR in a case of murder indicated that the police tried to cover up the situation after the condition of

Tulsiram worsened due to beating by the police inside the thana premises as per the circumstantial evidences. This is a case of blatant violation of HRs causing death due to custodial torture.

Accordingly, based on the findings of the Investigation Division, the Commission issued a notice to the State of U. P. through its Chief Secretary, to show cause why Rs. 50 Lakhs may not be recommended to be paid to the next of the kin of the deceased.

Spot Enquiries

Following is the list of case wherein spot enquiries were conducted by the Commission's officers in its Investigation Division:

S. No.	Case Number	Allegations	Date of visit
1	21078/24/23/2020	Torture jail staff and mismanagement & corruption in the District Jail of Etawah & Firozabad, Uttar Pradesh	01.3.2021 to 05.3.2021
2	23067/24/38/2020	Corruption & irregularities by the Jail Staff & Jail Supdt. in the District Jail Jalaun, Uttar Pradesh	15.3.2021 to 19.3.2021
3	2649/30/5/2020	Death in gutter due to negligence in North East District of Delhi	24.3.2021 to 26.3.2021
4	2357/1/22/2020	Non-registration of in a case of abduction in Vizianagaram District, Andhra Pradesh	22.3.2021 to 26.3.2021
5	5529/30/6/2020	Police inaction in a case of harassment in North West District, Delhi	01.3.2021 to 05.3.2021

Human Rights Awareness Initiatives

Gender Sensitization

Gender Sensitization Programme organised for various groups of NHRC staffs on 25th March, 2021 by the Training Division of the Commission. There were 100 Participants in the programme.

NSS Conducts NHRC Sponsored Human Rights Awareness Workshops

The National Human Rights Commission, NHRC, India, through its Media & Communication Wing, had sponsored the National Service Scheme, NSS to conduct 10 human rights awareness workshop. The NSS has informed that all of these workshops were conducted as per the module suggested by the Commission. Out of the 10 workshops, 3 were conducted in the early 2020 and the remaining 7 were conducted in the month of the March, 2021.

Other Important Programmes

The Members of the NHRC, India continue to engage with various forums to spread human rights literacy on time to time in addition to attending the other works of the Commission, including hearing and disposing complaints of human rights violations. During March, 2021, as a part of this endeavour, Member, Mrs. Jyotika Kalra addressed the female staff officers of NHRC, besides addressing the women officers and staff of the Commission addressed a number of online events to mark the International Women's Day on 8th March, 2021. She also participated in the United Nation's CSW 65 "Women and girls empowerment through responsive education".

Human Rights And NHRC In News

During March, 2021, the Media & Communication Wing of the Commission prepared and issued 10 press releases. 3010 news clippings on various human rights issues were culled out from different/select editions of major English and Hindi

newspapers and some news websites out of which 274 News Clippings were NHRC specific. News clippings related to the incidents of alleged human rights violations were brought to the notice of the Commission. News stories having specific reference

to the interventions by the NHRC can be seen at 'NHRC-in-News' on the website of the Commission. 'NHRC Twitter handle' was abuzz with 55 tweets on the Commission's interventions & activities.

NHRC reprimands cops for tardy prob

NHRC issues notices DG of Rajasthan Police

NHRC India has taken cognizance of complaints alleging that in incidents of crime against women in Rajasthan, 80,000 cases were registered in the State pertaining to rape. NHRC orders government to give relief to man acquitted in rape case after 20 years

Interventions: National Human Rights Commission (NHRC) on Friday directed the Uttar Pradesh government to submit a report on the relief and rehabilitation of a man, who has been acquitted by high court in a rape case 20 years after he was convicted. The Commission has also sought the details of action against the erring public servants. Deputy director, NHRC, Jaimini Kumar Srivastava said, the Commission observed that it seems to be a case of non-application of the section 431 CrPc by which the Sentencing Review Board, under the law needs to reconsider review of the sentence awarded by the court, with a view to commuting the sentence. It said that in many such cases there may be prisoners older than 75 years of age dying in the jails, which clearly depicts ineffectiveness of the Sentencing Review Board. The Commission taking suo motu cognizance of the media report has observed that the contents thereof, if true, amount to violation of human rights of the victim.

The Commission has directed the Chief Secretary and Director General of Police, Uttar Pradesh to submit a detailed report in the matter. The report must include the action taken against the public servants responsible in this case and steps taken for the relief and rehabilitation of the victim to compensate up to some extent for the trauma, mental agony and social stigma he has suffered during these years. The officers have been directed to submit the report within six weeks.

Court grants bail to Dalit activist Shiv Kumar in 2 cases

NHRC issues notices on Hirkant displacement

THE NATIONAL HUMAN RIGHTS COMMISSION

The Commission issued notice to the Chief Secretaries of Andhra Pradesh and Chhattisgarh, taken to New Delhi. In a major breakthrough, labour activist Nanddeep Kaur, on arrest with his wife, has been granted bail. The political judgements of Freedom House are as inaccurate and distorted as their maps. ANURAG SRIVASTAVA, MEA spokesperson. Covid, internet shutdowns, and the action under the Foreign Currency Regulation Act against Amnesty International.

UP govt told to pay ₹2 lakh to gang rape victim

EXPRESS NEWS SERVICE @ New Delhi

THE National Human Rights Commission (NHRC) on Monday directed the Uttar Pradesh government to pay ₹2 lakh compensation to a gang rape victim as the state police dealt with the woman's complaint "negligently". The human rights body also directed the state to ensure deployment of women personnel in all police stations within four weeks so that all cases of sexual assault are treated more sensitively in the state. "Ensure deployment of police officers in all police stations, and share a list of police stations where there is no lady police officer," the panel said.

The NHRC asked the UP government to submit the proof of payment to the victim, which it had sanctioned on the recommendations of the Commission but apparently not released. The rights body directed authorities to take disciplinary action against the erring police officers and register a case against them.

The complainant had alleged that some men in her locality barged into her house and gang raped her. The incident happened in Moradabad district in 2018.

Cops who became 'angel investors' and started in the court on Thursday

Shiv Kumar was NHRC seeks report on January 16, along with Kaur who was granted the Punjab and Haryana Commission on Tuesday asked the Haryana Police to submit a report on the alleged illegal detention and custodial torture of trade unionist Shiv Kumar. The NHRC asked the Superintendent of Police to submit the report within four weeks.

how proof of compensation to dead sanitation worker's family: NHRC

AGE CORRESPONDENT NEW DELHI, MARCH 5

The NHRC on Thursday issued summons to the secretary of the Delhi Urban Development Department, saying it has "not received" requisite reports and proof of payment of compensation of Rs 10 lakh in case of death of a sanitation worker during the lockdown.

पुलिस अधिकारी को मानवाधिकार आयोग से कार्यमुक्ति की इजाजत

जुलूस महीने के दिनों में पुलिस के अधिकारी को मानवाधिकार आयोग से कार्यमुक्ति की इजाजत दी गई है। यह फैसला आयोग के अध्यक्ष जे.पी. नारायण की अध्यक्षता में हुए बैठक में लिया गया।

आयोग के अध्यक्ष जे.पी. नारायण ने कहा कि मानवाधिकार आयोग के अधिकारी को मानवाधिकार आयोग से कार्यमुक्ति की इजाजत दी गई है। यह फैसला आयोग के अध्यक्ष जे.पी. नारायण की अध्यक्षता में हुए बैठक में लिया गया।

मणिपुर मुठभेड़ : मानवाधिकार आयोग की अर्जी पर 17 को सुनवाई

नई दिल्ली (एसएनडी)। सुप्रीम कोर्ट ने कहा है कि राष्ट्रीय मानवाधिकार आयोग को याचिका पर 17 मार्च को सुनवाई करेगा, जिसमें मणिपुर में कथित फर्जी मुठभेड़ों की जांच करने वाली एसआईटी में शामिल वरिष्ठ पुलिस अधीक्षक महेश भारद्वाज को की जांच करने वाली एसआईटी में शामिल वरिष्ठ पुलिस अधीक्षक महेश भारद्वाज को इससे मुक्त करने का अनुरोध किया गया है। भारद्वाज को उनके मूल कैडर में डीआईजी के तौर पर पदेनन कर दिया गया है। मामले में सुप्रीम कोर्ट को न्याय मित्र के तौर पर सहयोग कर रहे वरिष्ठ वकील मेनका गुरुस्वामी ने अदालत से कहा कि विशेष जांच दल (एसआईटी) से छुड़ी दिए जाने के लिए सीबीआई ने भी उपाय अवलोकन करने के लिए दो आवेदन दायर कर रखे। आवेदन उन्हे नहीं मिला है। गुरुस्वामी ने मानवाधिकार आयोग से दायर आवेदन को पर जवाब देने के लिए समय मांगा है।

अधिकारी को मुक्त करने की अनुमति दी

नई दिल्ली। उच्चतम न्यायालय ने मणिपुर में कथित फर्जी मुठभेड़ों की जांच करने की बुधवार को अनुमति दे दी। भारद्वाज को उनके मूल एजीएमयू काडर में नियुक्ति के तौर पर पदेनन किया गया है। न्यायमूर्ति पनवी मण्ण, न्यायमूर्ति अनिरुद्ध बोस की पीठ ने राष्ट्रीय मानवाधिकार आयोग की स्वीकार कर लिया, जिसमें वी

लोक सेवक बताएं 19 बरस जेल में क्यों रहा बेगुनाह विष्णु

आयोग गंभीर

राष्ट्रीय मानवाधिकार आयोग ने जे.पी. नारायण की अध्यक्षता में हुए बैठक में लिया गया।

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महेश भारद्वाज को मुक्त करने की अनुमति दी

नई दिल्ली। उच्चतम न्यायालय ने मणिपुर में कथित फर्जी मुठभेड़ों की जांच करने की बुधवार को अनुमति दे दी। भारद्वाज को उनके मूल एजीएमयू काडर में नियुक्ति के तौर पर पदेनन किया गया है। न्यायमूर्ति पनवी मण्ण, न्यायमूर्ति अनिरुद्ध बोस की पीठ ने राष्ट्रीय मानवाधिकार आयोग की स्वीकार कर लिया, जिसमें वी

Complaints in March, 2021

Complaints received	6502
Disposed	8137
Under consideration of the Commission	12378

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Editor's Contact Ph.: 91-11-24663381, E-mail: dydir.media.nhrc@nic.in